

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.1961/2018**

New Delhi, this the 22nd day of May, 2018

**Hon'ble Ms. Praveen Mahajan, Member (Administrative)**

Karthikeyan, Worked as Helper Khalasi, 'C'  
(Aged about 61 years)  
S/o Late Sh. Kochukunju,  
R/o Out House No.1,  
Northern Railways, State Entry Road,  
New Delhi-55.

.....Applicant

(By Advocate: Mr. M.D. Jangra)

**Versus**

1. Union of India, through  
The Secretary,  
Railway Board,  
Rail Bhawan, New Delhi.
2. The Divisional Railway Manager,  
Northern Railway,  
State Entry Road, New Delhi.
3. The Sr. Divisional Personnel Officer,  
Northern Railway,  
New Delhi.

..... Respondents

**ORDER (ORAL)**

At the outset, learned counsel for the applicant Sh. M.D. Jangra stated that he would be happy and satisfied if the respondents are directed to decide his representation dated 24.01.2018 (Annex.A-1) regarding grant of compassionate Allowance as per Rule 65 of Railway Service (Pension) Rules, 1993 and release of GPF, Leave encashment etc on the basis of rendering more than 20 years of service.

2. In view of the limited prayer of the applicant, at this stage, I direct the respondents to consider the representation dated 24.01.2018 (Annex.A-1) of the applicant and decide the same by passing a reasoned and speaking order within three months from the date of receipt of a certified copy of this order.

3. It is made clear that this order has been issued without going into the merits of the case.

4. The OA is disposed of with above said directions.

**(Praveen Mahajan)**  
**Member (A)**

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